

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI**

**ST/MISC/41608/2018 & ST/MISC/41607/2018 and
ST/187/2010**

(Arising out of Order-in-Appeal No. 171/2009 (MST) dated 31/12/2009 passed by the Commissioner of Central Excise (Appeals), Chennai)

Principal Commissioner of GST & Central Excise
Chennai North Commissionerate Appellant

Vs.

M/s. Kirloskar Construction & Engineers Ltd. Respondent

Appearance

Shri K. Veerabhadra Reddy, JC (AR) for the Appellant
Ms. S. Sridevi, Advocate for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing / Decision: **21.08.2018**

Final Order No. **42286 / 2018**

Per Bench

Revenue says that as per the litigation policy of the Board, they propose to withdraw this appeal filed by Revenue through this miscellaneous application.

2. Prayer of Revenue is allowed and the appeal is dismissed as withdrawn. Miscellaneous application is also disposed accordingly.

3. The miscellaneous application filed by Revenue for change of cause title is allowed.

(Operative portion of the order was
pronounced in open court)

(Madhu Mohan Damodhar)
Member (Technical)

(Sulekha Beevi C.S.)
Member (Judicial)

Rex